HIGH COURT OF SIKKIM: GANGTOK

Record of Proceedings

IA No. 02/2025 IN Com. A. No. 06/2025

CHEMTROLS INDUSTRIES PVT. LTD.

APPLICANT/APPELLANT (S)

VERSUS

GAURI SHANKER BANSAL

RESPONDENT (S)

For Applicant :

Mr. Rahul Rathi and Ms. Rupa Agarwal, Advocates.

For Respondent

Mr. Zangpo Sherpa and Mr. Sangay Gyurmay

Bhutia, Advocates.

Date: 16/10/2025

CORAM:

HON'BLE MR. JUSTICE BISWANATH SOMADDER, CHIEF JUSTICE

HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, JUDGE

ORDER: (per the Hon'ble, the Chief Justice)

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Having heard the learned Advocates for the parties and upon perusing the instant application, this Court is of the view that the documents, being Annexure A1, A2 and A3, are required to be placed on record and as such, the application stands allowed accordingly.

The applicant, being the appellant, shall make necessary and suitable amendments in the original appeal papers, on or before the next date.

(Bhaskar Raj Pradhan) Judge

(Biswanath Somadder) **Chief Justice**

jk/avi/bp/ami